

SLP(C)No. 11784 OF 2001
ITEM No.1A

Court No. 5

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.3414/2002 arising out of
Petition(s) for Special Leave to Appeal (Civil) No.11784/2001

(From the judgement and order dated 26/02/2001 in DBCSA 1051/98
of The HIGH COURT OF RAJASTHAN AT JODHPUR)

UNION OF INDIA & ORS.

Petitioner (s)

VERSUS

NARAIN SINGH

Respondent (s)

(HEARD BY HON. QUADRI AND VARIAVA, JJ.)@@
AA

Date : 09/05/2002 This Petition was called on for pronouncement
of Judgment today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)

Ms. Sushma Suri,Adv.

For Respondent (s)

Mr. Dhruv Mehta, Adv.
for M/s K.L. Mehta & Co.,Adv.

The Court made the following O R D E R

....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr.Justice S.N.Variava has pronounced the
judgment of the Court.
Leave granted.
The appeal is allowed.
There will be no order as to costs.
Reportable.

.SP1

(N. Annapurna)
Court Master

(Kanwal Singh)
Court Master

Signed judgment is placed on the file.